

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 546/252/ND/2018

In the matter of :
Raftaar Productions Limited

....PETITIONER

SECTION :
Under Section 252

Order delivered on 08.5.2018

Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Tech.)

For the Petitioner /applicant : Mr. Piyush Goyal, Advocate for Mr. Zoheb
Hossain, Sr. Standing Counsel for Revenue
For the Respondent/Corporate Debtor : -
For the Intervener :

ORDER

Learned authorized representative for the appellant is present. It is represented that an advance copy of the appeal along with annexure has been duly served to the respondent ROC as well as the Income tax Department. Pursuant to the same, both the statutory authorities are present and seek time for filing their reply/observations to the appeal. Taking into consideration the same, 4 weeks time is granted. Post this matter before this Tribunal thereafter.

List on 06.6.2018.

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— Sd/ —
(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

(
Sd/ —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
08.5.2018